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Rejoinder of the
applicant filed on
17/1/92 by hand on
duplicate.

8/2
20/1

Dated: 21.1.92

Mr. S.N. Goware, Adv.
for the applicant. Respondents by
Mr. P.M. Pradhan. Admit.

Respondents wish to file an
additional reply. They may do so,
within six weeks with an advance
copy to the applicant's advocate, who
may file his rejoinder, if any,
within two weeks thereafter.

21/1/92
order/Judgment despatched
to Applicant/Respondent (s)
on 12/2/92

13/2/92

The prayer for interim relief
rejected. Call the matter
on 20.3.92 for reply and
direction.

M.P. No. 154/92 for
withdrawal of
the application, fixed
on 19/2/92.

(M.Y. Pral/Kar)
M/A

Dated: 19.2.92

Mr. S. Goware for the
applicant.

M.P. No. 154/92 has been
filed for permission to withdraw
the application filed by the
applicant.

The application is withdrawn
unconditionally. Permission granted.
M.P. No. 154/92 is disposed of accord-
ingly and application is also disposed
of.

DTd: 19.2.92
order/Judgment despatched
to Applicant/Respondent (s)
on 24.2.92

Chand
21/3/92

M. Sawant
(Ms. USHA SAVARA)
M(A)